

MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(Central Board of Excise and Customs)
NOTIFICATION
New Delhi

_____2016

G.S.R. --- In exercise of the powers conferred by the proviso to article 309 of the Constitution and in supersession of the Narcotics Department (Group "C" Posts) Recruitment Rules, 1979 so far as it relates to Motor Vehicle Driver, except as respects things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of staff Car Drivers of Central Bureau of Narcotics under Central Board of Excise and Customs in the Ministry of Finance namely:-

1. **Short title and commencement:** - (i) The rules may be called the Central Bureau of Narcotics under the Department of Revenue in the Ministry of Finance Staff Car Drivers (Group 'C' posts, Non-Gazetted) Recruitment Rules, 2016.
(ii) They shall come into force on the date of their publication in the official Gazette.
2. **Application:** - These rules shall apply to the post, specified in Column (1) of the Schedule annexed to these rules.
3. **Number of post, classification and scale of Pay:** - The number of the said posts, their classification and the scale of pay attached there to shall be as specified in column (2) to (4) of the Schedule annexed to these rules.
4. **Method of recruitment, age limit, qualification etc:** - The method of recruitment, age limit, qualification and other matters relating to the said posts shall be as specified in column (5) to (13) of the aforesaid Schedule.
5. **Disqualification.** -- No person
 - (i) Who has entered into or contracted a marriage with a person having a spouse living, or
 - (ii) Who having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.
6. **Power to relax** .- Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order and for reason to be recorded in writing and in consultation with Union Public Service Commission, relax any of the provisions of rules with respect to any class or category of persons.
7. **Saving.** - Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.